



2026:AHC:15371

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 572 of 2026

Jagdish

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhanu Kumar Ratnakar, Mohd. Monis
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Arun Kumar Pandey, learned counsel for the respondent no.5 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The petitioner has preferred present writ petition inter-alia with the prayer to quash the order dated 20.06.2025 passed by respondent no.2-Up Ziladhihari, Gunnaur, Tehsil Gunnaur, District Sambhal. By the aforesaid order earlier order passed by him was set aside and the matter was directed to decide afresh.

4. Though various arguments were raised by counsel for the petitioner in support of present writ petition but ultimately a prayer has been made to direct the respondent no.2 to decide the aforesaid case expeditiously.

5. Learned Standing Counsel has no objection.

6. In the facts and circumstances of the case, without interfering with the order dated 20.06.2025 passed by respondent no.2, the present petition is disposed of directing the respondent no.2 to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

January 21, 2026

Pramod Tripathi

(Prakash Padia,J.)